HIGH COURT OF MADHYA PRADESH

M.Cr.C. No.21746/2020

Sitaram Vs. State of M.P.

Indore, Dated:09.07.2020

Shri A.K.Saraswat, learned counsel for applicant.

Shri.Sudhanshu Vyas, learned counsel for respondent/ State.

Heard on the question of grant of bail through video conferencing.

Notice of this application was served on the State counsel. Case diary as per the direction of this Court has been produced and it has been perused.

The applicant is facing trial for the offence punishable under Section 294,436 of the IPC registered with Police Station Raoti, Distt. Ratlam in Crime No.174/2020.

Learned counsel for the applicant submits that the applicant and complainant are relatives and dispute had taken place on the ground of constructing the hut on the land of the applicant. He also submits that further allegation against the applicant is that he had put the grass heap near the house on fire as a result of which the fire had spread to the house of the complainant and damage was caused. He further submits that the applicant is in custody since 5/6/2020. The investigation is complete, challan has been filed and conclusion of trial is likely to take time.

Learned counsel for the State has opposed the application for grant of bail.

On perusal of the case diary and considering the circumstances of the case, I find prima facie force in the submissions made by the counsel for applicant. Hence I am

of the considered view that the application for grant of bail deserves to be allowed and is accordingly allowed.

The applicant is directed to be released on bail on his furnishing a personal bond in the sum of Rs.35,000/- (Rupees Thirty Five Thousand) with one surety in the like amount to the satisfaction of the Trial Court for his appearance as and when directed.

The applicant will attend each hearing of his trial before the Trial Court out of which this bail arises. Any default in attendance in Court would also result in cancellation of the bail granted by this Court.

Certified copy as per rules.

(PRAKASH SHRIVASTAVA)
Judge

vm